

**Central Administrative Tribunal
Principal Bench**

**CP No.696/2017 in
OA No.3012/2014**

New Delhi this the 7th day of September, 2018

**Hon'ble Ms Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Mohd. Tariq, S/o late Shakil Ahmed,
R/o H.No.265,
Opposite Moosa Masjid,
Jamia Nagar, New Delhi-110025
2. Md. Shahnawaz Alam, S/o Md. Safiqur Rahman,
R/o C-6/188, Yamuna Vihar,
Delhi-110053

- Applicants

(By Advocate: Mr. M. Rais Farooqui)

Versus

1. Mr. Ajay Kumar Garg,
Secretary,
Delhi Subordinate Service Selection Board,
Office At: FC-18, Industrial Area,
Karkardooma, Delhi
2. Mr. MM Kutti,
Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat, IP Estate,
New Delhi-110092
3. Dr. Puneet Kumar Goel,
Commissioner,
South Delhi Municipal Corporation,
Office at: Dr. Shyam Prashad Mukharjee,
Civic Center, Zakir Hussain Marg,
New Delhi-110002
4. Sh. PK Gupta,
Commissioner,
East Delhi Municipal Corporation,
Office at: CSIDC Building,
Patparganj Industrial Area,
New Delhi
5. Dr. Ranjit Singh,
Commissioner,
East Delhi Municipal Corporation,
Office at: CSIDC Building,
Patparganj Industrial Area,
New Delhi

- Respondents

(By Advocate: Ms. Neetu Mishra for Ms. Rashmi Chopra for respondent no.2, Mr. RK Jain for respondent no.3, Mr. Vijay Pandita for respondent no.4 and Mr. MS Reen for respondent no.5)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

Parties are present.

2. When the CP is taken up for hearing, we find that out of the two applicants in this case, one Mohd. Tariq, after his age relaxation, has provisionally been selected and recommended for the post of Teacher Primary (Urdu), under Post Code 69/2009 in MCD, whereas the status of other applicant Md. Shahnawaz Alam in UR category, to the Primary Teacher (Urdu) has been rejected on the ground “being overage” as even after granting age relaxation, he is still overage as the age limit for UR is 27 years.

3. In view of the substantial compliance in the matter, the Contempt Petition is closed. Notices are discharged. However, if any grievance still survives, the applicants are at liberty to seek legal remedy, if so advised, in accordance with law. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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